CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 244/TT/2019

Subject : Petition for truing up the transmission tariff for 2014-19 tariff block

and determination of transmission tariff for 2019-24 tariff block for assets under Korba III Transmission System in Western Region.

Date of Hearing : 13.2.2020

Coram : Shri P. K. Pujari, Chairperson

Shri I.S. Jha, Member

Petitioner: Powergrid Corporation of India Limited

Respondents: Madhya Pradesh Power Management Company Limited & 12

Others

Parties present: Shri A. K. Jain, PGCIL

Shri Zafrul Hasan, PGCIL Shri S.S. Raju, PGCIL

Record of Proceedings

PGCIL has filed the instant petition for truing up the transmission tariff of 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV D/C Korba- Raipur T/L under Korba III Transmission System in Western Region.

- 2. The representative of the petitioner submitted that the instant asset was put into commercial operation on 1.7.2011 and transmission tariff for the 2014-19 period was approved by the Commission vide order dated 22.2.2016 in Petition No. 406/TT/2014. He further submitted that the information sought by the Commission vide ROP dated 12.9.2019 has been submitted vide affidavit dated 4.10.2019. He submitted that none of the respondents have filed reply to the petition. He also submitted that all the information for determination of tariff is available on record and as such the tariff as prayed for may be allowed.
- 3. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 23.3.2020:
 - a. The status of Income Tax Return (ITR) and effective tax rate for the year 2018-19.
 - b. Details of effort made for re-financing of the loans. If any re-financing of loans has been done, submit the details for the same.



4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-(V. Sreenivas) Dy. Chief (Law)

